NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.15/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	Ritu Pathak-Versus-Hapamuni Herbals & Pharmaceuticals Pvt.Ltd. & Ors.		
Under Section	241/242		
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. CS SIDDHART 2. CS ABAHJIT		Resp. No. 4	1 Juan 13/02/18
1. PATITA PABAN BISHPULLI Adv & John 13/1/18			
1. Udil Agarwal)- Adv. Pesp. No. 1	ORDER	Caponore 13/2/18

Ld. Counsel for the petitioner and the respondent no. 1 and 4 is present.

Ld. Pr. CS appearing for R-4 brought to my notice that reply to IA No. 221/KB/2017 was filed. It is recorded. However, no rejoinder is filed. Respondent in IA 221/KB/2017 is directed to serve a copy of the reply to R-4 and R-4 is directed to file rejoinder, if any, on or before 22/03/2018.

List it on 23/03/2018.

(Jinan K.R.) Member (J)